

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

**ITEM No. 04
(IB)-365(PB)/2023**

IN THE MATTER OF:

Wellnex Global Services India LLP	...	Applicant/Petitioner
Vs		
Pacer Secure Service Pvt. Ltd.	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.09.2023

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)**

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	:	Mr.Ramneek Mishra, Advocate
For Respondent	:	Mr. Deepa Malik, Advocate

ORDER

No proof of service/Affidavit of Service has been filed by the Petitioner.

The petitioner has also not complied with the order dated 12.07.2023, which reads as follows:

“Ld. Proxy Counsel Mr. R. P. Singh appears through Mobile. He is requested to appear through Laptop/Desktop.

He is further directed to file the hard copies of the application.

Ld. Proxy Counsel seeks adjournment since the main Counsel is unwell.

He also seeks some time to comply with the earlier order of this Tribunal.

At request, list the matter on 11.09.2023.”

Despite the specific order of this Tribunal on 05.07.2023, the petitioner has also failed to file record of default filed before

the Information Utility in terms of Regulation 20(1A) of the Information Utility Regulations, 2017.

By way of sheer indulgence, one last opportunity is granted to the petitioner to comply with the earlier orders.

Ld. Counsel Ms. Deepa Malik for the respondent appeared.

Parties are directed to file a separate affidavit stating therein specifically that the captioned petition is not a collusive petition.

List the matter for further consideration **on 17.10.2023**.

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(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

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(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)